Year	Private Sector Companies (Non-Govern- ment)	Public Sector Companies (Government)
1975-76	2937	75
1976-77	2645	54
1977-78 (April, 77 February, 1978)	2344 to	28 ′

Benches of the Bomlbay High Court

18. SHRI S. W. DHABE: SHRI S. K. VAISHAMPAYEN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Maharashtra Govern ment has submitted any propsal to the Central Government for setting up Benches of the Bombay High Court at Poona and Aurangabad; and
- (b) if so, by when a decision is likely to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN); (a) and (b) In February, 1977 the Government of Maharashtra submitted a proposal for setting up a Bench of the Bombay High Court at Aurangabad. The Chief Minister Maharashtra was requested to obtain the views of the Chief Justice of the Bombay High Court. A communication has been received very recently from the Government of Maharashtra stating that the Maharashtra Legislative Assembly has passed a resolution recommending the establishment of two permanent Benches of the Bombay High Court, one at Aurangabad and the Other at Pune. It has also been stated that the views of the Chief Justice of the Bombay High court have been asked for and the same will be forwarded to the Government of India with the recommendations of the State Government.

Amount due against a vending contractor at the Bernarwa Railway station

19. SHRI SITARAM KESRI: SHRI BHISHMA NARAIN SINGH: SHRI DHARAMCHAND JAIN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that an amount of over Rs. 50,000 is due to Government from a vending contractor of the Berharwa railway station ot the Howrah Division in the East, ern Railway;
- (b) whether it is also a fact that this contractor has not been making payments due against him even after the introduction of new rates; and
- (c) if the answer to parts (a) and (b) above be in the affirmative, what are the reasons for the non-recovery of the dues and what action Government have taken against the persons responsible for it?

THE MINISTER OF STATE IN THE, MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c) The assessment of dues was made following an upward revi. sion of the licence fee and rent payable by the contractor. The party, however, disputed the upward revision and has requested for arbitration which is under consideration.

Shifting of the Office of the Divisional Superintendent, Northeast Frontier Railway

20. SHRIMATI PRATIMA BOSE: SHRI JAHARLAL BANERJEE: SHRI PRASENJIT BARMAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal under Government's consideration to shift the office of the Divisional Super, intendent, Northeast Frontier Railway from Alipurduar function; and
 - (b) if so, what are the reasons therefor?

[RAJYA SABHA]

THE MINISTER OF STATE IN I THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):4a) No.

(b) Does not arise.

59

दिल्ली से जबलपुर के लिए सीधी रेलगाड़ी

- 21. श्रीमती रत्न कुमारी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या दिल्ली जंकशन से जबलपुर तक एक सीबी रेलगाडी आरंभ करने का कोई प्रस्ताव सरकार के विचाराधीन है; ग्रीर
- (ख) यदि हां, तो इस रेलगाडी के कब तक ग्रारम्भ हो जाने की संभावना है ?

[Direct train from Delhi to Jabalpur

- 21. SHRIMATI RATAN KUMARI: Will the Minister of RAILWAYS be pleased to
- (a) whether there is any proposal under Government's consideration to introduce a direct train from Delhi junction to Jabalpur;
- (b) if so, by when the train is likely to be introduced?]

रेल मंत्रालय में राज्य मंत्री (श्री शिव **नारायण)** : (क) ग्रीर (ख) 149/150 निजामद्वीन-ग्रागरा कैंट कृतब एक्सप्रैस को मई, 1978 की किसी तारीख से जबलपुर तक चलाने का विनिश्चय किया गया है ।

t[THE MINISTER OF STATE IN THE! MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) It has been decided to extend 149/150 Hazrat Nizamuddin.Agra Cantt. Qutab Express to and from Jabalpur sometime in May, 1978.]

†[] English translation.

Recommendations of the Hathi Committee

- 22. SHRIMATI KUMUDBEN MANI. SHANKAR JOSHI; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state;
- (a) whether Government have taken any final decision on the recommendations of the Hathi Committee:
 - (b) if so, what are the details thereof; and
- (c) whether all the recommendations have been accepted by Government if not, what are the reasons therefor?

THE MINISTER. OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) and (c) A Statement indicating the details of decisions is being laid on the Table of the Rajya Sabha today. The major points on which Government have differed from the recommendations of the Hathi Committee, have also been indicated in the Statement. [Placed in Library. See No. LT-1935A/78].

Contribution by companies to political parties

- 23. SHRIMATI KUMUDBEN MANI-SHANKAR JOSHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) the amount of money contributed by different companies to the political parties during the last three years and so far during the year 1978; &nd
- (b) whether these amounts have been shown in the Balance Sheets of the concerned companies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) The Department of Company Affairs have no information about the money contributed by different companies to the political parties. Such contribu-